

NHRC takes cognisance of attacks on Kashmiri students, businessmen

OUR CORRESPONDENT

SRINAGAR, JUNE 13

The National Human Rights Commission (NHRC) has taken cognisance of alleged incidents of harassment, discrimination and attacks on Kashmiri shawl sellers and students in different parts of the country, the Jammu and Kashmir Students Association (JKSA) said on Saturday.

In a statement, the association said the Commission had registered a case based on a complaint filed by JKSA regarding incidents of intimidation, harassment, communal profiling and physical assaults allegedly faced by Kashmiri traders and students across several states.

According to JKSA, the complaint was submitted earlier this year by its national convenor, Nasir Khuehami, following reports of inci-

dents from Himachal Pradesh, Haryana, Uttarakhand, Delhi, Maharashtra and Uttar Pradesh.

“The complaint documented instances in which Kashmiri shawl sellers were allegedly assaulted, threatened, humiliated, prevented from carrying out their trade and, in some cases, forced to leave areas where they had been living and working peacefully for decades. Several Kashmiri students also reported denial of accommodation, communal profiling, intimidation and physical threats,” the association said.

JKSA said the development comes months after Kashmiri students and traders were allegedly subjected to repeated acts of violence, harassment and discrimination in different states.

“Despite repeated representations made by JKSA to

various state administrations and law enforcement agencies, many affected individuals continued to live under fear and uncertainty, with several traders reportedly compelled to discontinue their businesses and return home,” the statement said.

The association said the NHRC is expected to issue notices to the concerned state governments and seek detailed reports from the respective administrations and police authorities on the incidents highlighted in the complaint.

The reports are likely to include details regarding FIRs registered, arrests made, action taken against the accused, preventive measures adopted by authorities and steps taken to ensure the safety and security of Kashmiri students and traders residing in those states.

The Tribune

Sun, 14 June 2026

<https://epaper.tribuneindia.com/c/80114940>



आधी-अधूरी तैयारियां • शिक्षकों की कमी और स्कूल भवन जर्जर 60 स्कूल भवन जर्जर, 298 जगह एक एक शिक्षक, ऐसे कैसे स्कूल चलें हम?

भास्कर न्यूज़ | जगदलपुर

नया शिक्षा सत्र 16 जून से शुरू होने जा रहा है। शिक्षा विभाग के निर्देश पर स्कूलों में साफ-सफाई, नए बच्चों के नामांकन और पढ़ाई की तैयारियां जोर-शोर से चलने का दावा है। हालांकि जमीनी हकीकत यह है कि जिले के सरकारी स्कूल शिक्षकों की भारी कमी और जर्जर भवनों के संकट से जूझ रहे हैं। ऐसे में नया सत्र कई बुनियादी कमियों के साथ शुरू होगा। इसका सीधा असर बच्चों की पढ़ाई पर पड़ेगा।

शिक्षा विभाग के आधिकारिक आंकड़ों के अनुसार, जिले में कुल 1513 प्राथमिक विद्यालय संचालित हैं। इनमें से 298 स्कूल ऐसे हैं, जो सालों से सिर्फ एक ही शिक्षक के भरोसे चल रहे हैं। इन 298 स्कूलों में पहली से लेकर पांचवीं कक्षा तक के सभी बच्चों को पढ़ाने की पूरी जिम्मेदारी एक ही शिक्षक पर है। एक ही शिक्षक को पांच अलग-अलग कक्षाएं एक साथ संभालनी पड़ती हैं। इसके अलावा स्कूल के प्रशासनिक काम, बच्चों का नामांकन, शाला प्रबंधन, मध्याह्न भोजन की निगरानी और विभाग की अन्य कागजी जिम्मेदारियां भी उसी शिक्षक को निभानी पड़ती हैं। शिक्षा विशेषज्ञों का कहना है कि प्राथमिक स्तर पर ही बच्चों के भाषा, गणित और सामान्य ज्ञान की नींव बनती है। जब एक शिक्षक पांच कक्षाएं एक साथ देखेगा, तो वह हर बच्चे पर व्यक्तिगत ध्यान नहीं दे पाएगा। इससे बच्चों की सीखने की क्षमता पर बुरा असर पड़ रहा है।



जिले में जर्जर स्कूल भवनों का भी संकट

लोक निर्माण विभाग के इंजीनियरों ने जिले के 60 स्कूल भवनों को पूरी तरह जर्जर, पुराना और बच्चों के लिए खतरनाक (डेंजर) घोषित किया है। बच्चों की सुरक्षा को देखते हुए कई जर्जर स्कूलों को पास के आंगनबाड़ी केंद्रों में शिफ्ट किया गया है। वहीं कुछ स्कूल दूसरे सरकारी संस्थानों या वैकल्पिक कमरों में चलाए जा रहे हैं। अभिभावकों का कहना है कि सरकार बड़े-बड़े दावे करती है। हकीकत में बच्चे सुरक्षित भवनों के लिए तरस रहे हैं।

शिक्षक कहीं कम, कहीं ज्यादा

कम छात्र वाले स्कूल: जिले के कुछ गांवों में बच्चों की संख्या बेहद कम है। तोंगपाल के गाटम और लोहांडीगुड़ा के आजर तुलसीपारा प्राथमिक स्कूल में कुल 2-2 बच्चे दर्ज हैं। वहां 1-1 शिक्षक तैनात है। इसी तरह लोहांडीगुड़ा के पटेलपारा अमलीधर में 3 बच्चों पर 1 शिक्षक है। बास्तानार के कोलेंगपारा सांवगेल में 5 बच्चों पर 1 शिक्षक है।
अधिक छात्र वाले स्कूल: इसके विपरीत कई स्कूलों में बच्चों की संख्या बहुत ज्यादा है।

■ शिक्षकों की भर्ती सीधे शासन स्तर से होती है। जैसे ही राज्य शासन नई वैकेंसी निकालेगा और नियुक्तियां होंगी, जिले में शिक्षकों की कमी दूर कर ली जाएगी। फिलहाल हाई और हायर सेकेंडरी स्कूलों में व्यवस्था के लिए अतिथि शिक्षकों का प्रावधान है। प्राथमिक स्तर पर शासन के निर्देशों के तहत ही काम किया जा रहा है। जिन स्कूलों में बच्चों की संख्या ज्यादा है और शिक्षक कम हैं, वहां की सूची तैयार कर शासन स्तर पर प्रस्ताव भेजा जा चुका है।
बीआर बघेल, डी.डी.ओ. बस्तर

| Action Against Last Year's Assaults

NHRC takes cognisance of attacks on Kashmiri shawl sellers, students: JKSA

GK News Service
Srinagar, Jun 13

The National Human Rights Commission (NHRC) on Saturday took cognisance of the incidents of harassment and attacks against Kashmiri shawl sellers and students in different parts of the country.

As per a press release issued by JKSA, the Commission has filed a case under (Case No. 684/90/0/2026) on a complaint filed by the Jammu and Kashmir Students Association (JKSA), concerning incidents of intimidation, harassment, discrimination, and physical assaults allegedly faced by Kashmiri shawl sellers and students across several states in India, said a press release. The complaint was filed earlier this year by JKSA National Convenor Nasir Khuehami following a series of incidents reported from Himachal Pradesh, Haryana,

Uttarakhand, Delhi, Maharashtra and Uttar Pradesh. The complaint documented instances in which Kashmiri shawl sellers were allegedly assaulted, threatened, humiliated, prevented from carrying out their trade, and, in some cases, forced to leave areas where they had been living and working peacefully for decades, it added.

Several Kashmiri students also reported incidents of denial of accommodation, communal profiling, intimidation, and physical threats. Earlier, the NHRC had acknowledged the complaint and assigned it Diary No. 4836/CR/2026, confirming that the matter had been formally taken on record. The registration of Case No. 684/90/0/2026 marks a significant step in the Commission's examination of the concerns raised by the Association.

Association expressed hope

that the Commission would thoroughly examine the circumstances surrounding these incidents and recommend appropriate measures to safeguard the safety, dignity, livelihood, and constitutional rights of Kashmiri citizens residing and working outside Jammu and Kashmir. The Association further urged the commission to ensure accountability in cases where there have been lapses in responding to complaints and protecting vulnerable individuals. The Association reiterated that Kashmiris are equal citizens of India and are entitled to the same rights, freedoms, and protections guaranteed under the Constitution. Violence, discrimination, intimidation, or social exclusion against any citizen on the basis of identity, region, religion, or attire have no place in a democratic and constitutional society governed by the rule of law; it added.

NHRC files case months after attacks on Kashmiri shawl sellers and students: JKSA

IMAGES NEWS NETWORK
SRINAGAR, JUN 13

The National Human Rights Commission (NHRC) on Saturday took cognisance of the incidents of harassment and attacks against Kashmiri shawl sellers and students in different parts of the country.

The Commission has filed a case (No. 684/90/0/2026) on a complaint filed by the Jammu and Kashmir Students Association (JKSA), concerning incidents of intimidation, harassment, discrimination, and physical assaults allegedly faced by Kashmiri shawl sellers and students across several states in India, the students body said in a statement here.

It said the complaint was filed earlier this year by JKSA following a series of incidents reported from Himachal Pradesh, Haryana, Uttarakhand, Delhi, Maharashtra and Uttar Pradesh.

The complaint document-

ed instances in which Kashmiri shawl sellers were allegedly assaulted, threatened, humiliated, prevented from carrying out their trade, and, in some cases, forced to leave areas where they had been living and working peacefully for decades.

Several Kashmiri students also reported incidents of denial of accommodation, communal profiling, intimidation, and physical threats, JKSA said.

It said earlier, the NHRC had acknowledged the complaint and assigned it Diary No. 4836/CR/2026, confirming that the matter had been formally taken on record. The registration of Case No. 684/90/0/2026 marks a significant step in the Commission's examination of the concerns raised by the Association, JKSA said.

It said this development comes months after Kashmiri

See **NHRC files...** on Pg-08

NHRC files...

students and shawl sellers were subjected to repeated acts of violence, harassment, intimidation, and discrimination in different states.

"Despite repeated representations made by JKSA to various state administrations and law enforcement agencies, many affected individuals continued to live under fear and uncertainty, with several traders reportedly compelled to discontinue their businesses and return home," JKSA said.

It stated that the NHRC will issue notices to the concerned state governments and seek detailed reports from the respective administrations and police authorities regarding the incidents highlighted in the complaint.

"These reports are likely to include the status of FIRs registered, arrests made, action taken against the accused, measures adopted to prevent such incidents, and steps undertaken to ensure the safety and security of Kashmiri students and traders residing in those states," JKSA said.

It said they are hopeful that NHRC will thoroughly examine the circumstances surrounding these incidents and recommend appropriate measures to safeguard the safety, dignity, livelihood, and constitutional rights of Kashmiri citizens residing and working outside Jammu and Kashmir.

The Association further urged the NHRC to ensure accountability in cases where there have been lapses in responding to complaints and protecting vulnerable individuals.

The Association reiterated that Kashmiris are equal citizens of India and are entitled to the same rights, freedoms, and protections guaranteed under the Constitution. "Violence, discrimination, intimidation, or social exclusion against any citizen on the basis of identity, region, religion, or attire have no place in a democratic and constitutional society governed by the rule of law," it added.

Another VSP injured worker dies

VISAKHAPATNAM

The death toll in the recent Visakhapatnam Steel Plant accident rose to 10 on Saturday, following the death of another worker, said an official.

A sudden severe explosion in Rashtriya Ispat Nigam Ltd (Vizag Steel Plant) in Vizag killed eight workers and injured six more on June 8.

“Worker Suri Babu died today (June 13) around 1 pm,” a Visakhapatnam

health official told PTI. He said Suri Babu succumbed to the severe burn injuries, between 95 and 100 per cent, he sustained in the ghastly accident. Earlier, on June 10, another worker succumbed to his burn injuries.

Out of six injured persons, two died, two got discharged from the hospital, and another two are undergoing treatment in a stable condition, the official added.

Earlier, The National Human Rights Commission (NHRC) has taken suo motu

cognisance of a media report regarding the death of eight workers and severe burn injuries suffered by six others in an explosion at the Visakhapatnam Steel Plant of the RINL in Andhra Pradesh.

Observing that the contents of the news report, if true, raise a serious issue of violation of human rights, the apex human rights body has issued a notice to the Andhra Pradesh Chief Secretary, seeking a detailed report within two weeks.

NHRC files case on attacks against Kashmiris

Takes cognisance of JKSA complaint

Srinagar, Jun 13: The National Human Rights Commission (NHRC) on Saturday took cognisance of the incidents of harassment and attacks against Kashmiri shawl sellers and students in different parts of the country.

The Commission has filed a case under (Case No. 684/90/0/2026) on a complaint filed by the Jammu and Kashmir Students Association (JKSA), concerning incidents of intimidation, harassment, discrimination, and physical assaults allegedly faced by Kashmiri shawl sellers and students across several states in India, the Association said in a statement.

The complaint was filed earlier this year by JKSA National Convenor Nasir

Khuehami following a series of incidents reported from Himachal Pradesh, Haryana, Uttarakhand, Delhi, Maharashtra and Uttar Pradesh. The complaint documented instances in which Kashmiri shawl sellers were allegedly assaulted, threatened, humiliated, prevented from carrying out their trade, and, in some cases, forced to leave areas where they had been living and working peacefully for decades. Several Kashmiri students also reported incidents of denial of accommodation, communal profiling, intimidation, and physical threats.

Earlier, the NHRC had acknowledged the complaint and assigned it Diary No. 4836/CR/2026, confirming that the matter had been formally taken on record.

Full details on | [Page 06](#)

NHRC files case

The registration of Case No. 684/90/0/2026 marks a significant step in the Commission's examination of the concerns raised by the Association.

This development comes months after Kashmiri students and shawl sellers were subjected to repeated acts of violence, harassment, intimidation, and discrimination in different states. Despite repeated representations made by JKSA to various state administrations and law enforcement agencies, many affected individuals continued to live under fear and uncertainty, with several traders reportedly compelled to discontinue their businesses and return home.

The Association stated that the Commission will issue notices to the concerned state governments and seek detailed reports from the respective administrations and police authorities regarding the incidents highlighted in the complaint. These reports are likely to include the status of FIRs registered, arrests made, action taken against the accused, measures adopted to prevent such incidents, and steps undertaken to ensure the safety and security of Kashmiri students and traders residing in those states.

Association expressed hope that the Commission would thoroughly examine the circumstances surrounding these incidents and recommend appropriate measures to safeguard the safety, dignity, livelihood, and constitutional rights of Kashmiri citizens residing and working outside Jammu and Kashmir.

The Association further urged the commission to ensure accountability in cases where there have been lapses in responding to complaints and protecting vulnerable individuals.

The Association reiterated that Kashmiris are equal citizens of India and are entitled to the same rights, freedoms, and protections guaranteed under the Constitution. Violence, discrimination, intimidation, or social exclusion against any citizen on the basis of identity, region, religion, or attire have no place in a democratic and constitutional society governed by the rule of law; it added.



Source: <https://thesouthfirst.com/andhrapradesh/mass-suspensions-at-vizag-steel-plant-following-inquiry-into-8-june-tragedy/>

Mass suspensions at Vizag Steel Plant following inquiry into 8 June tragedy

Former CM Jagan Mohan Reddy called for the state government to pass a resolution opposing the privatisation of the Vizag Steel Plant.

Sreshta Ladegaam

Published Jun 13, 2026 | 1:07 PM — Updated Jun 13, 2026 | 1:07 PM

Synopsis: RINL has suspended 24 officers after an internal probe into the Vizag Steel Plant accident that killed nine workers and injured five. Many were from SMS and Quality Assurance, with transfers also made. Investigations cite lapses and poor quality control. NHRC and Ministry reports are awaited amid calls for higher compensation.

Rashtriya Ispat Nigam Limited (RINL) has issued suspension orders to several officers following an internal inquiry into the deadly accident at the Vizag Steel Plant on 8 June that resulted in the death of nine workers and caused critical injuries to five.

Ayodhya Ram of the Centre for Indian Trade Unions (CITU) told South First that 24 officers were suspended in connection with the incident, including General and Deputy Managers from various departments.

Many officers were also transferred within the organisation, but official confirmation of the reason for the transfers is awaited, as it's a regular practice at VSP. However, Ram shared that two people, allegedly from the personnel department, were transferred to Steel Melt Shops (SMS) and Coke & Coal in relation to the tragedy.

Reports suggest that a majority of the officers facing suspension were from SMS 1, SMS 2, and Quality Assurance. An employee confirmed to South First that disciplinary action was taken after an internal probe found lapses leading up to the accident as well as the inadequate response in the aftermath.

Workers flagged quality issues

He also shared that transfers were made in the Material Management department. The internal investigation allegedly found what workers described as a lack of quality control and the use of substandard raw material.

RINL has not made any public statement regarding the measures. Central Public Information Officer at the organisation declined South First's request for a comment on the developments.

The three-member expert committee appointed by the Union Ministry of Steel is expected to submit its report soon. Workers hope that the findings from the investigation will be made accessible to the public, unlike the previous inquiry reports, which remain unavailable.

Andhra Pradesh Chief Secretary's report ordered by the National Human Rights Commission (NHRC) is also awaited.

Meanwhile, pressure is mounting on the Ministry of Steel and the government of Andhra Pradesh to increase the ex gratia amount for the victims and their kin to Rupees 1 Crore.

Former CM and YSRCP chief Jagan Mohan Reddy called for the state government to pass a resolution opposing the privatisation of the Vizag Steel Plant, similar to what his government had done before.

Source: <https://medicaldialogues.in/news/health/doctors/doctors-body-issues-legal-notice-to-comedian-event-organiser-in-cadaver-remarks-row-172729>

Doctors' body issues legal notice to comedian, event organiser in cadaver remarks row

Written By : Aditya Saha Published On 13 June 2026 2:00 PM | Updated On 13 June 2026 2:00 PM

New Delhi: The controversy surrounding the viral remarks on cadavers made during a stand-up comedy show has taken a legal turn, with a doctors' body issuing a legal notice to the comedian, content creator and event organiser.

Alleging that the content insulted the medical fraternity, undermined the dignity of deceased body donors and promoted ethically objectionable conduct, the doctors' body has sought the immediate removal of the viral videos from social media platforms and a public, unconditional apology from the organisers. The notice comes amid growing outrage within the medical community and follows the registration of an FIR and intervention by multiple authorities in the matter.

Medical Dialogues recently reported that the medical fraternity strongly condemned the comments allegedly made by a final year MBBS student from KEM Hospital and a social media content creator about male cadavers.

Responding to this, the concerned medico allegedly made an inappropriate statement on cadavers. The video soon went viral and attracted criticism from doctors, medical students and social media users.

Members of the medical fraternity said cadavers are treated with utmost respect in medical colleges because they are donated bodies that help students learn human anatomy. Therefore, they said that such comments hurt the dignity of body donors and could negatively affect public trust in body donation for medical education.

As the backlash intensified, the medico reportedly issued a public apology on social media. In her statement, she said the topic was sensitive and admitted that her comments came across in a way they should not have.

Legal Notice issued

Pointing out that the content insulted the medical fraternity and the dignity of deceased body donors, the United Doctors Front (UDF), a registered organization committed to upholding the dignity, professional ethics, rights, and welfare of medical professionals across India, has sent the legal notice to the comedian and its organiser on June 12, 2026 through Advocate Muskan Singh Bankura demanding Pranit More to permanently take down the videos from social media platform and that its organiser issue a unconditional apology to avoid legal proceedings.

In the legal notice, UDF addressed two distinct but connected incidents arising from the same live crowdwork comedy show hosted by Shri Pranit More, which have together triggered a nationwide debate and formal legal proceedings.

The controversy is related to two clips from "The Ashleel Show", a live crowdwork comedy show performed and hosted by Pranit More, organised by The Laugh Store, held at DLF Cyberhub, Gurugram, Haryana.

The alleged remarks that sparked anger within the medical community and led UDF to

send the legal notice involved an MBBS student from KEM Hospital. The controversy began from a second clip from the same show, which went viral around June 10, 2026, following the earlier "Rs 370 biryani" remark.

In this second clip, the medical professional appeared as an audience participant during the said crowdwork performance.

The notice stated, "*** made remarks to the effect that she and her colleagues would compare the sizes of male cadavers' private parts while studying anatomy." The notice further alleged that the comedian laughed at, encouraged, and later broadcast the exchange on his social media platforms.

UDF in the notice said that these remarks constitute a grave violation of the dignity of the deceased, a betrayal of the trust of body donors and their families, and a serious breach of medical professional ethics. The association said that the practice of body donation in India is already insufficiently understood and underutilised.

Therefore, it pointed out that content that portrays the handling of donated cadavers in such a degrading, sexualised, and public manner has the direct effect of discouraging families from donating their loved ones' bodies for medical science, causing incalculable long-term harm to medical education in this country.

professional conduct at all times. It alleged that publicly discussing deceased patients, even in a comedic setting, amounts to a breach of confidentiality and professional misconduct that could invite disciplinary action.

The notice also referred to the viral interaction involving a 23-year-old audience member who narrated an incident from a date, saying he had spent around Rs. 370 on chicken biryani and water for a woman and therefore expected physical intimacy in return. He allegedly further spoke about persisting despite the woman's refusal, while the audience, including the comedian, laughed during the show.

"Shri Pranit More, rather than pausing, challenging, or reframing the deeply problematic nature of the said remark, actively encouraged and celebrated it — characterising the moment on stage as "Peak Gurgaon content". He did not at any point during the show draw attention to the fact that the remark described conduct amounting to sexual coercion and a fundamental violation of consent. He subsequently edited, subtitled, and uploaded the said clip to his own social media channels with the intent and effect of maximising viewership and commercial benefit from it," the notice mentioned.

"That the said content is not a mere joke. It is a public endorsement — with a microphone, a platform of 2 million subscribers, and the power of laughter — of the toxic belief that a woman's body is a transactional commodity that can be purchased for ₹370. In a country where sexual violence and harassment statistics are deeply alarming, content of this nature — packaged as entertainment, uploaded for engagement, and celebrated by a performer with enormous digital reach — constitutes a direct and dangerous contribution to rape culture, victim-blaming, and the erosion of consent norms, particularly among young male audiences," the notice added. The notice further stated that these remarks attract liability under the following provisions of law:

- (i) Sections 75(1)(iv) and 75(3), Bharatiya Nyaya Sanhita, 2023 — Acts intended to outrage the modesty of women and dissemination thereof;
- (ii) Section 294, Bharatiya Nyaya Sanhita, 2023 — Obscene acts and songs performed and broadcast in public/digital spaces causing annoyance;
- (iii) Section 353(2), Bharatiya Nyaya Sanhita, 2023 — Statements, rumours or reports prejudicial to public tranquility and dignity;
- (iv) Section 356, Bharatiya Nyaya Sanhita, 2023 — Defamation of the medical profession and its practitioners;
- (v) Section 67, Information Technology Act, 2000 — Publishing and transmitting obscene and lascivious material in electronic form for commercial gain;
- (vi) Transplantation of Human Organs and Tissues Act, 1994 — Violation of the spirit of dignified treatment of donated human bodies;

(vii) IMC (Professional Conduct, Etiquette and Ethics) Regulations, 2002 / NMC Guidelines — Breach of medical professional conduct and patient/deceased confidentiality by the medical student.

Earlier, UDF had submitted a Public Interest Representation to the National Human Rights Commission, New Delhi, seeking its intervention into the matter. It urged the Commission to take Suo Motu Cognisance of the matter, issue suitable recommendations or advisories to discourage the commercialisation of content that undermines human dignity and nationally promoted public-interest initiatives and pass any other order deemed fit in the interest of justice and protection of human rights. Meanwhile, the Maharashtra Cyber has already registered an FIR against Pranit More, the medical student and others under the aforementioned BNS and IT Act provisions. The National Commission for Women (NCW) has also taken suo motu cognisance of the matter and summoned Shri Pranit More and the 23-year-old audience member to appear before it on 22nd June, 2026.

In the notice, UDF demanded that all noticees comply within 15 days of receiving the notice. It asked Pranit More to immediately remove all clips, reels and videos from the show, including the "Rs 370 biryani" interaction and the interaction involving the medical student from platforms such as YouTube and Instagram.

The association also sought an unconditional and public apology from the comedian and the organiser to women, the medical fraternity, body donors and their families, and the general public through the same platforms where the content was shared. The notice warned that failure to comply within the stipulated period could lead to further legal action, including complaints before courts, the National Medical Commission, the Maharashtra Medical Council, IT grievance authorities and the Press Council of India.

UDF clarified that its action is not directed against any individual participant who has expressed regret, nor is it intended to interfere with ongoing proceedings before competent authorities. Instead, the association seeks accountability from digital entertainment platforms that repeatedly commercialise obscene and ethically harmful content for publicity and financial gain.

Commenting on this, Dr Lakshya Mittal, Chairperson, UDF told Medical Dialogues, "Freedom of expression should not be used to make money from content that promotes disrespect towards women, deceased persons, or the medical profession. Our concern is not comedy itself, but the repeated sharing of content that harms human dignity, constitutional values, and public trust in important initiatives like organ and body donation. People and platforms with millions of viewers must understand that influence also comes with responsibility.



Source: <https://www.greaterkashmir.com/kashmir/nhrc-takes-cognisance-of-attacks-on-kashmiri-shawl-sellers-students-jksa-12036001>

NHRC takes cognisance of attacks on Kashmiri shawl sellers, students: JKSA

As per a press release issued by JKSA, the Commission has filed a case under (Case No. 684/90/0/2026) on a complaint filed by the Jammu and Kashmir Students Association (JKSA), concerning incidents of intimidation, harassment, discrimination, and physical assaults allegedly faced by Kashmiri shawl sellers and students across several states in India.

Wahid Bukhari profile image

by GK NEWS SERVICE 14 Jun 2026 07:36 IST

The National Human Rights Commission (NHRC) on Saturday took cognisance of the incidents of harassment and attacks against Kashmiri shawl sellers and students in different parts of the country.

As per a press release issued by JKSA, the Commission has filed a case under (Case No. 684/90/0/2026) on a complaint filed by the Jammu and Kashmir Students Association (JKSA), concerning incidents of intimidation, harassment, discrimination, and physical assaults allegedly faced by Kashmiri shawl sellers and students across several states in India.

The complaint was filed earlier this year by JKSA National Convenor Nasir Khuehami following a series of incidents reported from Himachal Pradesh, Haryana, Uttarakhand, Delhi, Maharashtra and Uttar Pradesh. The complaint documented instances in which Kashmiri shawl sellers were allegedly assaulted, threatened, humiliated, prevented from carrying out their trade, and, in some cases, forced to leave areas where they had been living and working peacefully for decades, it added.

Several Kashmiri students also reported incidents of denial of accommodation, communal profiling, intimidation, and physical threats. Earlier, the NHRC had acknowledged the complaint and assigned it Diary No. 4836/CR/2026, confirming that the matter had been formally taken on record. The registration of Case No. 684/90/0/2026 marks a significant step in the Commission's examination of the concerns raised by the Association.

Association expressed hope that the Commission would thoroughly examine the circumstances surrounding these incidents and recommend appropriate measures to safeguard the safety, dignity, livelihood, and constitutional rights of Kashmiri citizens residing and working outside Jammu and Kashmir. The Association further urged the commission to ensure accountability in cases where there have been lapses in responding to complaints and protecting vulnerable individuals.

The Association reiterated that Kashmiris are equal citizens of India and are entitled to the same rights, freedoms, and protections guaranteed under the Constitution. Violence, discrimination, intimidation, or social exclusion against any citizen on the basis of identity, region, religion, or attire have no place in a democratic and constitutional society governed by the rule of law; it added.



Source: https://newswav.com/article/rights-panel-has-taken-cognisance-of-attacks-on-kashmiri-students-traders-j-A2606_Fjhdos

Rights panel has taken cognisance of attacks on Kashmiri students, traders: JKSA
14 Jun 2026 • 4:54 AM MYT

Tribune

Breaking news, top headlines, in-depth analysis, & exclusive stories

The National Human Rights Commission (NHRC) has taken cognisance of alleged incidents of harassment, discrimination and attacks on Kashmiri shawl sellers and students in different parts of the country, the Jammu and Kashmir Students Association (JKSA) said on Saturday.

In a statement, the association said the Commission had registered a case based on a complaint filed by JKSA regarding incidents of intimidation, harassment, communal profiling and physical assaults allegedly faced by Kashmiri traders and students across several states.

According to JKSA, the complaint was submitted earlier this year by its national convenor, Nasir Khuehami, following reports of incidents from Himachal Pradesh, Haryana, Uttarakhand, Delhi, Maharashtra and Uttar Pradesh.

“The complaint documented instances in which Kashmiri shawl sellers were allegedly assaulted, threatened, humiliated, prevented from carrying out their trade and, in some cases, forced to leave areas where they had been living and working peacefully for decades. Several Kashmiri students also reported denial of accommodation, communal profiling, intimidation and physical threats,” the association said.

JKSA said the development comes months after Kashmiri students and traders were allegedly subjected to repeated acts of violence, harassment and discrimination in different states.

“Despite repeated representations made by JKSA to various state administrations and law enforcement agencies, many affected individuals continued to live under fear and uncertainty, with several traders reportedly compelled to discontinue their businesses and return home,” the statement said.

The association said the NHRC is expected to issue notices to the concerned state governments and seek detailed reports from the respective administrations and police authorities on the incidents highlighted in the complaint.

The reports are likely to include details regarding FIRs registered, arrests made, action taken against the accused, preventive measures adopted by authorities and steps taken to ensure the safety and security of Kashmiri students and traders residing in those states.

JKSA also urged the Commission to ensure accountability in cases where there had been lapses in responding to complaints and protecting vulnerable individuals.



Source: <https://kashmirdotcom.in/2026/06/13/nhrc-registers-case-on-complaint-over-alleged-harassment-of-kashmiri-shawl-sellers-students/>

NHRC Registers Case on Complaint Over Alleged Harassment of Kashmiri Shawl Sellers, Students
Kashmir Dot Com by Kashmir Dot Com June 13, 2026

Srinagar, June 13, KDC: The National Human Rights Commission (NHRC) has taken cognisance of alleged incidents of harassment and attacks on Kashmiri shawl sellers and students in different parts of the country and registered a case on a complaint filed by the Jammu and Kashmir Students Association (JKSA).

According to JKSA, the Commission has registered the matter under Case No. 684/90/0/2026 following a complaint submitted by the association regarding incidents of intimidation, harassment, discrimination and physical assaults allegedly faced by Kashmiri shawl sellers and students in several states.

The complaint, filed by JKSA National Convenor Nasir Khuehami, cited incidents reported from Himachal Pradesh, Haryana, Uttarakhand, Delhi, Maharashtra and Uttar Pradesh. It alleged that some Kashmiri shawl sellers were assaulted, threatened and prevented from carrying out their trade, while several students reported incidents of denial of accommodation, intimidation and threats.

The association said the NHRC had earlier acknowledged the complaint and assigned it Diary No. 4836/CR/2026 before registering the case.

According to JKSA, the Commission is expected to seek reports from the concerned state governments and police authorities on the incidents highlighted in the complaint, including the status of FIRs, arrests made and measures taken to ensure the safety of Kashmiri students and traders.

The association expressed hope that the Commission would examine the matter and recommend appropriate measures to safeguard the rights and security of Kashmiri citizens residing and working outside Jammu and Kashmir. (KDC)

Source: <https://www.orissapost.com/ostracised-by-society-woman-seeks-justice-from-prez-again/>

Ostracised by society, woman seeks justice from Prez again

Post News Network Updated: June 13th, 2026, 09:50 IST in State, Top Stories

Chhatrapur: A woman has sought the intervention of President Droupadi Murmu once again, for justice after repeatedly facing social boycott and harassment by influential persons of her village at Jhara Padar under Ganjam police station limits.

H Sabitri Reddy has sent a petition to Rashtrapati Bhavan seeking protection of her fundamental rights. A report on the incident was published in 'Orissa Post' January 15 this year. According to the complaint, the village committee had fined Sabitri's mentally challenged husband Rs 15,000 following a dispute with the villagers for some reason.

When they failed to pay the fine, Sabitri and the family of her brother, N. Asanta Reddy, who assisted her in her tough times, were illegally subjected to a social boycott. Their lives became miserable as they were denied grocery supplies from the village shops and their children were deprived of schooling. Due to the inaction of the local administration, Sabitri had written a letter to the President last October.

Following directions from the President, the Chhatrapur Sub-Collector, SDPO, and tehsildar arrived at the village and lifted the boycott January 12 this year. However, since no strict action was taken by the administration and police, the culprits grew bolder.

They once again started subjecting Sabitri's family to mental harassment, social boycott, pushing her family in to fear and insecurity. Seeing the apathy of the local administration, Sabitri has urged the President once again to direct the state government and the police to take immediate and strict action against the culprits.

Furthermore, she has earnestly requested that her permanent police protection be provided to safeguard the lives and dignity of her family members. Previously, taking serious note of this inhumane incident, the National Human Rights Commission (NHRC) in New Delhi had directed the Superintendent of Police (SP), Ganjam, last March to conduct an immediate investigation.

According to the case no. 207/18/5/2026 issued by the NHRC, the authorities were asked to involve the victim, conduct a proper investigation into the matter within the next 4 weeks, and intimate them regarding the steps taken.

Source: <https://www.kashmirnewsobserver.com/top-stories/nhrc-takes-cognisance-of-jksa-complaint-on-attacks-against-kashmiri-students-shawl-sellers-kno-203234>

NHRC takes cognisance of JKSA complaint on attacks against Kashmiri students, shawl sellers | KNO

Published 9 hours ago on June 13, 2026

By KNO Correspondent

KNO-NEWS AGENCY

Srinagar, Jun 13 (KNO): The Jammu and Kashmir Students Association (JKSA) on Saturday said the National Human Rights Commission (NHRC) has taken cognisance of its complaint regarding alleged harassment, discrimination and attack on Kashmiri students and shawl sellers in several states and has registered a case to examine the matter.

In a statement issued to the news agency-Kashmir News Observer (KNO), a spokesperson said the NHRC on Saturday took cognisance of incidents of harassment and attacks against Kashmiri shawl sellers and students in different parts of the country.

The Commission has registered a case (Case No. 684/90/0/2026) on a complaint filed by the JKSA concerning incidents of intimidation, harassment, discrimination and physical assaults allegedly faced by Kashmiri shawl sellers and students across several states in India.

He said the complaint was filed earlier this year by JKSA National Convenor Nasir Khuehami following a series of incidents reported from Himachal Pradesh, Haryana, Uttarakhand, Delhi, Maharashtra and Uttar Pradesh.

"The complaint documented instances in which Kashmiri shawl sellers were allegedly assaulted, threatened, humiliated, prevented from carrying out their trade and, in some cases, forced to leave areas where they had been living and working peacefully for decades."

The spokesperson said several Kashmiri students also reported incidents of denial of accommodation, communal profiling, intimidation and physical threats.

He said earlier, the NHRC had acknowledged the complaint and assigned it Diary No. 4836/CR/2026, confirming that the matter had been formally taken on record. The registration of Case No. 684/90/0/2026 marks a significant step in the Commission's examination of the concerns raised by the Association.

"This development comes months after Kashmiri students and shawl sellers were subjected to repeated acts of violence, harassment, intimidation and discrimination in different states. Despite repeated representations made by JKSA to various state administrations and law enforcement agencies, many affected individuals continued to live under fear and uncertainty, with several traders reportedly compelled to discontinue their businesses and return home."

The Association stated that the Commission will issue notices to the concerned state governments and seek detailed reports from the respective administrations and police authorities regarding the incidents highlighted in the complaint. These reports are likely to include the status of FIRs registered, arrests made, action taken against the accused, measures adopted to prevent such incidents and steps undertaken to ensure the safety and security of Kashmiri students and traders residing in those states.

The Association expressed hope that the Commission would thoroughly examine the circumstances surrounding these incidents and recommend appropriate measures to safeguard the safety, dignity, livelihood and constitutional rights of Kashmiri citizens residing and working outside Jammu and Kashmir.

The Association further urged the Commission to ensure accountability in cases where there have been lapses in

responding to complaints and protecting vulnerable individuals. The Association reiterated that Kashmiris are equal citizens of India and are entitled to the same rights, freedoms and protections guaranteed under the Constitution. Violence, discrimination, intimidation or social exclusion against any citizen on the basis of identity, region, religion or attire have no place in a democratic and constitutional society governed by the rule of law, it added-(KNO)

Source: <https://ballialive.in/ballia-demand-for-high-level-probe-into-corruption-at-chc-seyar-human-rights-commission-also-seeks-report-from-the-dm/>

Ballia-सीएचसी सीयर में भ्रष्टाचार की उच्च स्तरीय जांच की मांग, मानवाधिकार आयोग ने भी डीएम से मांगी रिपोर्ट
By General Desk-Posted on 13 June, 2026

उमेश गुप्ता, बेलथरारोड, बलिया

बेलथरारोड, बलिया. सामुदायिक स्वास्थ्य केंद्र सीयर में स्वास्थ्य सेवाओं को लेकर एक बार फिर सवाल खड़े किए गए हैं। भाजपा नेता एवं एमएलसी रविशंकर सिंह के प्रतिनिधि रविशंकर सिंह पिक्कू ने अस्पताल में व्याप्त कथित भ्रष्टाचार और विशेषज्ञ चिकित्सकों की भारी कमी की उच्च स्तरीय जांच कराने की मांग की है। उन्होंने इस सिलसिले में प्रदेश के मुख्यमंत्री और उपमुख्यमंत्री स्वास्थ्य मंत्री बृजेश पाठक को शिकायती पत्र भेजा है।

भेजे गए पत्र में आरोप लगाया गया है कि इस महत्वपूर्ण क्षेत्रीय अस्पताल में स्वास्थ्य सेवाएं अपेक्षित स्तर पर नहीं हैं। अस्पताल परिसर और स्वास्थ्य व्यवस्था से जुड़े कुछ लोगों द्वारा गरीब, असहाय और जरूरतमंद मरीजों को विभिन्न प्रकार के प्रलोभन देकर आर्थिक शोषण किए जाने की शिकायतें लगातार सामने आ रही हैं, जिससे आम जनता में नाराजगी बढ़ रही है।

कहा है कि सीएचसी सीयर पर बड़ी आबादी की स्वास्थ्य सुविधाएं निर्भर हैं, लेकिन विशेषज्ञ चिकित्सकों की अनुपलब्धता के कारण गंभीर रोगों से पीड़ित मरीजों को इलाज के लिए जिला मुख्यालय अथवा अन्य शहरों का रुख करना पड़ता है। इससे मरीजों और उनके परिजनों पर अतिरिक्त आर्थिक बोझ पड़ता है तथा समय पर उपचार न मिलने से मानसिक परेशानी भी झेलनी पड़ती है।

उन्होंने स्वास्थ्य मंत्री से मांग की है कि सीएचसी सीयर में कथित अनियमितताओं एवं भ्रष्टाचार के आरोपों की निष्पक्ष और उच्च स्तरीय जांच कराई जाए तथा दोषी पाए जाने वाले लोगों के खिलाफ कड़ी कार्रवाई सुनिश्चित की जाए। साथ ही अस्पताल में विशेषज्ञ चिकित्सकों की तत्काल नियुक्ति कर स्वास्थ्य सेवाओं को सुदृढ़ बनाया जाए, ताकि क्षेत्र की गरीब एवं जरूरतमंद जनता को अपने ही क्षेत्र में गुणवत्तापूर्ण उपचार उपलब्ध हो सके। बताया गया है कि इस संबंध में भेजे गए शिकायती पत्र की प्रतिलिपि मुख्यमंत्री, जिलाधिकारी बलिया तथा मुख्य चिकित्सा अधिकारी को भी प्रेषित की गई है। अब क्षेत्रीय जनता की निगाहें प्रशासन और स्वास्थ्य विभाग की आगामी कार्रवाई पर टिकी हुई हैं।

सीएचसी सीयर भ्रष्टाचार मामला पहुंचा मानवाधिकार आयोग, डीएम से मांगी रिपोर्ट

बेलथरारोड, सामुदायिक स्वास्थ्य केंद्र सीयर में कथित भ्रष्टाचार और स्वास्थ्य सेवाओं में अनियमितताओं का मामला अब राष्ट्रीय स्तर पर पहुंच गया है। आदर्श नगर पंचायत के वार्ड नं. 5 निवासी मोहम्मद सदाम द्वारा की गई शिकायत पर संज्ञान लेते हुए राष्ट्रीय मानवाधिकार आयोग एनएचआरसी नई दिल्ली ने जिलाधिकारी बलिया से मामले में अब तक की गई कार्रवाई की विस्तृत रिपोर्ट तलब की है।

आयोग ने अपने पत्र में शिकायत में उठाए गए गंभीर आरोपों की जांच, प्रशासनिक स्तर पर की गई कार्रवाई तथा दोषियों के विरुद्ध उठाए गए कदमों की जानकारी उपलब्ध कराने का निर्देश दिया है। आयोग के इस हस्तक्षेप के बाद जिले के स्वास्थ्य महकमे में हड़कंप मचा हुआ है।

शिकायतकर्ता मोहम्मद सदाम का आरोप है कि सीएचसी सीयर में लंबे समय से भ्रष्टाचार, अव्यवस्था तथा मरीजों के अधिकारों की अनदेखी की जा रही है। मामले को लेकर उन्होंने मानवाधिकार आयोग से हस्तक्षेप की मांग की थी। आयोग ने प्रथम दृष्टया शिकायत को गंभीर मानते हुए जिलाधिकारी से जवाब मांगा है। मानवाधिकार आयोग की इस कार्रवाई को स्वास्थ्य व्यवस्था में पारदर्शिता और जवाबदेही सुनिश्चित करने की दिशा में महत्वपूर्ण कदम माना जा रहा है।

Source: <https://www.amarujala.com/uttar-pradesh/allahabad/rs-17-50-lakh-fraud-under-the-pretext-of-selling-a-jcb-machine-plea-for-justice-made-to-the-president-2026-06-13>

Hindi News > Uttar Pradesh > Prayagraj News > Rs 17.50 lakh fraud under the pretext of selling a JCB machine; plea for justice made to the President

Prayagraj : जेसीबी बेचने के नाम पर 17.50 लाख की ठगी, राष्ट्रपति-प्रधानमंत्री से लगाई न्याय की गुहार
अमर उजाला नेटवर्क, प्रयागराज Published by: विनोद सिंह Updated Sat, 13 Jun 2026 07:34 PM IST

आंध्र प्रदेश के राजमहेंद्रवरम (राजमुंदरी) निवासी कारोबारी सियाधुला वेंकटेश ने जेसीबी मशीन बेचने के नाम पर 17.50 लाख रुपये की ठगी का आरोप लगाया है।

आंध्र प्रदेश के राजमहेंद्रवरम (राजमुंदरी) निवासी कारोबारी सियाधुला वेंकटेश ने जेसीबी मशीन बेचने के नाम पर 17.50 लाख रुपये की ठगी का आरोप लगाया है। उन्होंने राष्ट्रपति, प्रधानमंत्री, भारत के मुख्य न्यायाधीश, केंद्रीय सतर्कता आयोग (सीवीसी), राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) समेत कई उच्च अधिकारियों को शिकायत देकर कर्नलगंज थाने में मथुरा निवासी चतर सिंह और उसके सहयोगियों के खिलाफ एफआईआर दर्ज कराई है।

वेंकटेश का आरोप है कि उन्हें एक्सकेवेटर मशीन खरीदने का प्रस्ताव मिला था। मध्यस्थ के माध्यम से मशीन की तस्वीरें और दस्तावेज भेजे गए, जिसके बाद वह मशीन का निरीक्षण करने के लिए सोनभद्र पहुंचे। वहां कथित रूप से मशीन दिखाने के बाद उन्हें प्रयागराज बुलाया गया।

आरोप है कि न्यायालय परिसर में नोटरी के माध्यम से बिक्री अनुबंध (सेल एग्रीमेंट) तैयार कराया गया। दस्तावेजों की जांच और बातचीत के बाद मशीन का सौदा 21 लाख रुपये में तय हुआ। इसके बाद विभिन्न बैंक खातों और अन्य डिजिटल माध्यमों से आरोपी पक्ष को कई किशतों में रकम भेजी गई।

आरोप है कि भुगतान लेने के बाद आरोपी ने मशीन की दुलाई के नाम पर अतिरिक्त धनराशि भी ली। इसके बाद उसने मोबाइल फोन बंद कर लिया और संपर्क समाप्त कर दिया। जब शिकायतकर्ता ने मशीन और सौदे की सच्चाई जानने का प्रयास किया तो पता चला कि मशीन की बिक्री को लेकर संबंधित लोगों को कोई जानकारी नहीं थी। जिससे पूरे प्रकरण में उन्हें 17.50 लाख रुपये का आर्थिक नुकसान हुआ है।

Source: <https://www.bhaskarhindi.com/other/jksa-ki-shikayat-par-nhrc-sakht-kashmiri-shawl-bechne-walon-aur-chhatron-par-hamlon-ka-mamla-darj-1313134>

Home /अन्य /जेकेएसए की शिकायत पर एनएचआरसी सख्त,...

जेकेएसए की शिकायत पर एनएचआरसी सख्त, कश्मीरी शॉल बेचने वालों और छात्रों पर हमलों का मामला दर्ज
13 June 2026 8:13 PM

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने शनिवार को देश के अलग-अलग हिस्सों में कश्मीरी शॉल बेचने वालों और छात्रों के साथ हुई बदसलूकी और हमलों की घटनाओं का संज्ञान लिया। आयोग ने जम्मू-कश्मीर स्टूडेंट्स एसोसिएशन (जेकेएसए) की शिकायत पर मामला दर्ज किया है। यह शिकायत भारत के कई राज्यों में कश्मीरी शॉल बेचने वालों और छात्रों को डराने-धमकाने, परेशान करने, भेदभाव और शारीरिक हमले का सामना करने की कथित घटनाओं के बारे में थी।

जम्मू, 13 जून (आईएनएस)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने शनिवार को देश के अलग-अलग हिस्सों में कश्मीरी शॉल बेचने वालों और छात्रों के साथ हुई बदसलूकी और हमलों की घटनाओं का संज्ञान लिया। आयोग ने जम्मू-कश्मीर स्टूडेंट्स एसोसिएशन (जेकेएसए) की शिकायत पर मामला दर्ज किया है। यह शिकायत भारत के कई राज्यों में कश्मीरी शॉल बेचने वालों और छात्रों को डराने-धमकाने, परेशान करने, भेदभाव और शारीरिक हमले का सामना करने की कथित घटनाओं के बारे में थी। यह शिकायत इस वर्ष की शुरुआत में जेकेएसए के नेशनल कन्वीनर नासिर खुएहामी ने हिमाचल प्रदेश, हरियाणा, उत्तराखंड, दिल्ली, महाराष्ट्र और उत्तर प्रदेश से सामने आई घटनाओं के बाद दर्ज कराई थी। शिकायत में उन घटनाओं का जिक्र था, जिनमें कश्मीरी शॉल बेचने वालों पर कथित तौर पर हमले किए गए, उन्हें धमकाया गया, बेइज्जत किया गया, अपना व्यापार करने से रोका गया और कुछ मामलों में उन्हें उन इलाकों को छोड़ने के लिए मजबूर किया गया, जहां वे दशकों से शांति से रहने के साथ काम कर रहे थे। वहीं, कई कश्मीरी छात्रों ने भी रहने की जगह न मिलने, सांप्रदायिक आधार पर निशाना बनाए जाने, डराने-धमकाने और शारीरिक रूप से धमकाए जाने की घटनाओं की जानकारी दी थी। इससे पहले एनएचआरसी ने शिकायत को स्वीकार करते हुए इसे डायरी नंबर दिया था, जिससे पुष्टि हुई कि मामले को औपचारिक रूप से रिकॉर्ड में ले लिया गया है। केस का पंजीकरण एसोसिएशन के उठाए गए मुद्दों की आयोग की जांच में एक महत्वपूर्ण कदम है। यह घटनाक्रम तब सामने आया है, जब अलग-अलग राज्यों में कश्मीरी छात्रों और शॉल बेचने वालों को बार-बार हिंसा, बदसलूकी, डराने-धमकाने और भेदभाव का सामना करना पड़ा। इसी को लेकर जेकेएसए द्वारा विभिन्न राज्य प्रशासनों और कानून लागू करने वाली एजेंसियों के सामने बार-बार बात रखने के बावजूद, कई प्रभावित लोग डर और अनिश्चितता के माहौल में जी रहे थे और कई व्यापारियों को अपना कारोबार बंद करके घर लौटने के लिए मजबूर होना पड़ा। एसोसिएशन ने कहा कि आयोग संबंधित राज्य सरकारों को नोटिस जारी करेगा और शिकायत में बताई गई घटनाओं के बारे में संबंधित प्रशासनों और पुलिस अधिकारियों से विस्तृत रिपोर्ट मांगेगा। इन रिपोर्टों में दर्ज एफआईआर की स्थिति, गिरफ्तारियां, आरोपियों के खिलाफ की गई कार्रवाई, ऐसी घटनाओं को रोकने के लिए अपनाए गए उपाय और उन राज्यों में रहने वाले कश्मीरी छात्रों और व्यापारियों की सुरक्षा सुनिश्चित करने के लिए उठाए गए कदमों की जानकारी शामिल होने की उम्मीद है। एसोसिएशन ने लोगों से उम्मीद जताई कि आयोग इन घटनाओं से जुड़े हालात की अच्छी तरह से जांच करेगा और जम्मू-कश्मीर के बाहर रहने और काम करने वाले कश्मीरी नागरिकों की सुरक्षा, सम्मान, आजीविका और संवैधानिक अधिकारों की रक्षा के लिए उचित उपाय सुझाएगा। एसोसिएशन ने आयोग से यह भी आग्रह किया कि जिन मामलों में शिकायतों पर कार्रवाई करने और कमजोर लोगों की सुरक्षा करने में लापरवाही हुई है, उनमें जवाबदेही तय की जाए। एसोसिएशन ने कहा कि कश्मीरी भारत के समान नागरिक हैं और उन्हें संविधान के तहत गारंटीकृत सभी अधिकार, स्वतंत्रता और सुरक्षा पाने का हक है। एसोसिएशन ने कहा कि कानून के शासन से चलने वाले लोकतांत्रिक और संवैधानिक समाज में पहचान, क्षेत्र, धर्म या पहनावे के आधार पर किसी भी नागरिक के खिलाफ हिंसा, भेदभाव, डराने-धमकाने या सामाजिक बहिष्कार की कोई जगह नहीं है।

Source: <https://jantaserishta.com/amp/national/nhrc-takes-action-on-jksas-complaint-registers-case-of-attacks-on-kashmiri-shawl-sellers-and-students-4754201>

JKSA की शिकायत पर एनएचआरसी सख्त, कश्मीरी शॉल बेचने वालों और छात्रों पर हमलों का मामला दर्ज

By - SHIDDHANTUpdate: 2026-06-13 14:43 GMT

Jammu जम्मू। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने शनिवार को देश के अलग-अलग हिस्सों में कश्मीरी शॉल बेचने वालों और छात्रों के साथ हुई बदसलूकी और हमलों की घटनाओं का संज्ञान लिया। आयोग ने जम्मू-कश्मीर स्टूडेंट्स एसोसिएशन (जेकेएसए) की शिकायत पर मामला दर्ज किया है। यह शिकायत भारत के कई राज्यों में कश्मीरी शॉल बेचने वालों और छात्रों को डराने-धमकाने, परेशान करने, भेदभाव और शारीरिक हमले का सामना करने की कथित घटनाओं के बारे में थी।

यह शिकायत इस वर्ष की शुरुआत में जेकेएसए के नेशनल कन्वीनर नासिर खुएहामी ने हिमाचल प्रदेश, हरियाणा, उत्तराखंड, दिल्ली, महाराष्ट्र और उत्तर प्रदेश से सामने आई घटनाओं के बाद दर्ज कराई थी। शिकायत में उन घटनाओं का जिक्र था, जिनमें कश्मीरी शॉल बेचने वालों पर कथित तौर पर हमले किए गए, उन्हें धमकाया गया, बेइज्जत किया गया, अपना व्यापार करने से रोका गया और कुछ मामलों में उन्हें उन इलाकों को छोड़ने के लिए मजबूर किया गया, जहां वे दशकों से शांति से रहने के साथ काम कर रहे थे।

वहीं, कई कश्मीरी छात्रों ने भी रहने की जगह न मिलने, सांप्रदायिक आधार पर निशाना बनाए जाने, डराने-धमकाने और शारीरिक रूप से धमकाए जाने की घटनाओं की जानकारी दी थी। इससे पहले एनएचआरसी ने शिकायत को स्वीकार करते हुए इसे डायरी नंबर दिया था, जिससे पुष्टि हुई कि मामले को औपचारिक रूप से रिकॉर्ड में ले लिया गया है। केस का पंजीकरण एसोसिएशन के उठाए गए मुद्दों की आयोग की जांच में एक महत्वपूर्ण कदम है।

यह घटनाक्रम तब सामने आया है, जब अलग-अलग राज्यों में कश्मीरी छात्रों और शॉल बेचने वालों को बार-बार हिंसा, बदसलूकी, डराने-धमकाने और भेदभाव का सामना करना पड़ा। इसी को लेकर जेकेएसए द्वारा विभिन्न राज्य प्रशासनों और कानून लागू करने वाली एजेंसियों के सामने बार-बार बात रखने के बावजूद, कई प्रभावित लोग डर और अनिश्चितता के माहौल में जी रहे थे और कई व्यापारियों को अपना कारोबार बंद करके घर लौटने के लिए मजबूर होना पड़ा।

एसोसिएशन ने कहा कि आयोग संबंधित राज्य सरकारों को नोटिस जारी करेगा और शिकायत में बताई गई घटनाओं के बारे में संबंधित प्रशासनों और पुलिस अधिकारियों से विस्तृत रिपोर्ट मांगेगा। इन रिपोर्टों में दर्ज एफआईआर की स्थिति, गिरफ्तारियां, आरोपियों के खिलाफ की गई कार्रवाई, ऐसी घटनाओं को रोकने के लिए अपनाए गए उपाय और उन राज्यों में रहने वाले कश्मीरी छात्रों और व्यापारियों की सुरक्षा सुनिश्चित करने के लिए उठाए गए कदमों की जानकारी शामिल होने की उम्मीद है।

एसोसिएशन ने लोगों से उम्मीद जताई कि आयोग इन घटनाओं से जुड़े हालात की अच्छी तरह से जांच करेगा और जम्मू-कश्मीर के बाहर रहने और काम करने वाले कश्मीरी नागरिकों की सुरक्षा, सम्मान, आजीविका और संवैधानिक अधिकारों की रक्षा के लिए उचित उपाय सुझाएगा। एसोसिएशन ने आयोग से यह भी आग्रह किया कि जिन मामलों में शिकायतों पर कार्रवाई करने और कमजोर लोगों की सुरक्षा करने में लापरवाही हुई है, उनमें जवाबदेही तय की जाए। एसोसिएशन ने कहा कि कश्मीरी भारत के समान नागरिक हैं और उन्हें संविधान के तहत गारंटीकृत सभी अधिकार, स्वतंत्रता और सुरक्षा पाने का हक है। एसोसिएशन ने कहा कि कानून के शासन से चलने वाले लोकतांत्रिक और संवैधानिक समाज में पहचान, क्षेत्र, धर्म या पहनावे के आधार पर किसी भी नागरिक के खिलाफ हिंसा, भेदभाव, डराने-धमकाने या सामाजिक बहिष्कार की कोई जगह नहीं है।